

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

Original Application No: 1265 of 1994

S.W.Ali .... .... Applicant.

Versus

Union of India & Ors. .... .... Respondents.

Hon'ble Mr. T.L.Verma, Member-J

Hon'ble Mr. S.Dayal, Member-A

(By Hon'ble Mr. T.L.Verma, J.M.)

Heard Shri A.K.Dawe proxy counsel for  
Shri R.K.Nigam, counsel for the applicant on admission.

2. The applicant appeared at the N.T.P.C. for  
Examination for appointment as Ticket Collector result of  
which, was declared on 02.07.1991.  
He, it is stated, qualified in the Written  
test and was ~~interviewed~~ called for interview vide letter  
dated 7.1.93 (Annexure A-2). The applicant claims to be  
well within merit. It is stated that although persons  
junior in the panel have already been appointed, but no  
appointment letter has been issued in respect of the  
applicant. He personally met the appropriate authority  
~~and~~ and also filed representation (Annexure A-5) to appoint  
him. The representation has not been disposed of.  
Neither the merit list prepared on the basis of the  
test (Written and Vivo-Voce) is before us nor the  
name of the person, stated to be junior to the applicant,  
~~on the~~ appointed on the basis of the said examination  
has been mentioned in the application. The material  
before us is not adequate enough to enable us to  
come to a conclusion whether the applicant is in the  
merit list and eligible for appointment and whether  
juniors to him have been appointed on the basis of the  
said selection. Be that as it may, the applicant is

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entitled to a reply to the representation filed by his mother on his behalf. That being so, we deem it fit and proper to issue a direction to the respondents to consider the representation filed on behalf of the applicant and dispose of the same within 3 months with a reasoned and speaking order. This application is disposed of with the above direction at the admission stage.

  
Member-A

  
Member-J

Allahabad Dated: 30.08.94  
/jw/